

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Ins) No. 645 of 2020

In the matter of:

Sirajudin Qureshi

...Appellant

Vs.

Parsvnath Developers Ltd. & Anr.

....Respondents

Present:

For Appellants: Mr. Anshumaan Sahni, Advocate

**For Respondents: Mr. Manoranjan Sharma, Advocate For R-1,
Mr. Naresh Kumar Munjal (IRP)**

ORDER

(Through Virtual Mode)

19.08.2020: It is represented on both sides that settlement talks are going on between the parties and there is every likelihood of settlement being arrived at between the parties. Hence time is sought for reporting the settlement before this Tribunal. Accordingly as a Last chance to file Consent terms of settlement before this Tribunal, the Registry is directed to list the matter on **15th September, 2020**, failing which it is made clear that matter will be heard on merits.

**[Justice Venugopal M.]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**

sr/kam